

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTING : BILASPUR

Original Application No.203/00352/2018

Bilaspur, this Thursday, the 21st day of November, 2019

HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MR. B V SUDHAKAR, ADMINISTRATIVE MEMBER

Radhey Shyam Sahu, S/o Bhagau Ram, aged about 70 years, (Retired Mate), R/o Village Misda, Tehsil and Police Station Nawagarh, District Janjgir-Champa (C.G) **-Applicant**

(By Advocate – Shri Ajay Kumar Chandra)

V e r s u s

1. Union of India through General Manager, North Western Railway, Bikaner, Division Bikaner (Rajasthan).
2. Divisional Railway Manager, North Western Railway, Bikaner, Division Bikaner (Rajasthan).
3. The Senior Division Personal Officer, North Western Railway, Bikaner, Division Bikaner (Rajasthan).
4. The Senior Division Finance Manager, North Western Railway, Bikaner, Division Bikaner (Rajasthan).
5. State Bank of India, Centralised Pension Processing Center, Main Branch, Bhopal, District Bhopal (M.P.) **-Respondents**

(By Advocate – Shri Vivek Verma for respondents Nos.1 to and Shri Sachin Singh Rajput for respondent No. 5)

O R D E R (O R A L)

By Ramesh Singh Thakur, JM.

The applicant has filed this Original Application seeking following reliefs:

“8.1 That, the Hon’ble Tribunal may kindly be pleased to call for the entire records in relates to the case of the applicant from the possession of respondents for its kind perusal.

8.2 That, the Hon’ble Tribunal may kindly be pleased to direct the respondents authority to enhance the rate/amount of pension time to time and may also be granted to give benefit of 6th and 7th pay scale/commission and dearness allowance and arrears may also be granted within a period of 2 month with interest @ of 18% per annum thereof.

8.3 That, the Hon’ble Tribunal may kindly be pleased to grant any other relief/relief’s in favour of the applicant, which the Hon’ble Tribunal deemed fit & just in the facts and circumstances of the case, including awarding of the costs to the applicant.”

2. The respondents-Railways have filed their reply, wherein in Para 6, it has been stated that the revision of pension as per the recommendation of 7th CPC is under process and the revised PPO will be sent to the applicant as well as to his Bank shortly.

3. At this stage, learned counsel for the applicant submits that the applicant has made a representation (Annexure A-4) on the same lines, which has not been decided till date. He further submits that the applicant will be satisfied if the respondents are directed to consider and decide the same in a time-bound manner.

4. We have considered the matter and we find that the submission made by counsel for the applicant is genuine particularly in view of reply filed by the respondents that the revision of pension as per the recommendation of 7th CPC is under process and the revised PPO will be sent to the applicant as soon as the same is done. Therefore, we direct the competent authority of the respondents-Railways to consider and decide applicant's representation (Annexure A-4), within a period of 60 days from the date of receipt of certified copy of this order.

5. With these directions, this Original Application is disposed of. Needless to say that we have not expressed any opinion on the merits of the case.

(B V Sudhakar)
Administrative Member

am/-

(Ramesh Singh Thakur)
Judicial Member